

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 24.05.2023 AT 02:30 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Intervention Petition (IBC)/27/2023 & Intervention (IBC)/8/2023 & IA (IBC)/305/2023 & IA (IBC)/1008/2022 & Intervention Petition (IBC)/15/2023 in CP (IB) No.372/7/HDB/2018
NAME OF THE COMPANY	Indu Projects Ltd
NAME OF THE PETITIONER(S)	Bank of Baroda
NAME OF THE RESPONDENT(S)	Indu Projects Ltd
UNDER SECTION	7 of IBC

ORDER

Intervention Petition (IBC)/27/2023

Mr.V.V.S.N.Raju appeared on behalf of the RP and raised no objection for allowing this Application. Hence, the Application is allowed.

Intervention (IBC)/8/2023

Pleadings completed. For hearing, post on 13.06.2023.

IA (IBC)/305/2023

Pleadings completed. For hearing, post on 13.06.2023.

IA (IBC)/1008/2022

Counsel for the Petitioner submits that the Petition has become infructuous.

Hence, the Application is dismissed as infructuous.

Intervention Petition (IBC)/15/2023

Counsel for RP submits that reply is filed. The Office shall check and put up the same by the next date of hearing. Post on 13.06.2023.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**